#### COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

## APPEAL NO. 44 OF 2018 & IA NO. 230 OF 2018

## Dated: 16<sup>th</sup> July, 2018

# Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member Hon'ble Mr. S.D. Dubey, Technical Member

#### In the matter of:-

Transmission Corporation of Andhra Pradesh Ltd. Vs.			Appellant(s)
Andhra Pradesh Electricity Regulatory Commission & OrsRespondent(s)			
Counsel for the Appellant(s)	:	Ms. Prerna Singh Mr. Gautam Prabl	
Counsel for the Respondent(s)	:	Mr. S.Vallinayaga	m for R-2

## <u>ORDER</u>

### Admit.

Issue Notice to the Respondents returnable on 26.09.2018

The learned counsel appearing for the Respondent No. 2 prays for another four weeks' time to file the reply to the Appeal.

Submission made by the learned counsel appearing for the Respondent No. 2, as stated above, is placed on record.

The learned counsel appearing for the Respondent No.2 is permitted to file reply in the instant Appeal on or before 14.08.2018 after serving copy to the learned counsel for the opposite sides. Thereafter, rejoinder, if any, may be filed on or before 05.09.2018, after serving copy to the learned counsel for the opposite sides.

Relist the matter on <u>26.09.2018</u> as requested by the learned counsel appearing for both the sides.

(S.D. Dubey) Technical Member Bn/pr (Justice N.K. Patil) Judicial Member